

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4944

ANSWERED ON:26.04.2010

DIVERSION OF FUNDS MEANT FOR CENTRALLY SPONSORED SCHEMES

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that certain States especially Uttar Pradesh have siphoned/diverted the funds allotted under various Centrally sponsored schemes and have also awarded the contracts to corrupt and blacklisted Non- Government Organizations;
- (b) if so, the details in this regard for the last three years and current year, State-wise;
- (c) whether the Union Government has conducted any inquiry in this regard;
- (d) if so, the details and the outcome thereof;
- (e) if not, the reasons therefor; and
- (f) the corrective steps taken/to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a)&(b): The Ministry of Rural Development has not received information about award of the contracts to corrupt and blacklisted Non-Government Ogranisations (NGO). However, some complaints including on diversion of funds under rural development progmmames have been received. With regard to Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) one complaint each on diversion of funds from Chattisgarh, Jharkhand & Uttar Pradesh and two complaints from Manipur State have been received so far.

(c) to (f) : Any complaint in respect of irregularities/deficiencies is brought to the notice of Ministry, the matter is immediately taken up with the concerned State Government/UT for corrective action/measures.